

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1298/2019**

**Dated Thursday, the 26<sup>th</sup> day of September, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

M.Asudha,

No. 19/6, Thanthoni Amman Kovil Main Street,

Villivakkam, Chennai 600049.

....Applicant

By Advocate M/s. G. Thyagarajan

**Vs**

1.The Secretary,

Ministry of Railway, Railway Board,  
Railway Bhavan, New Delhi.

2.The Union of India,

rep by the General Manager,  
Southern Railway,  
Park Town, Chennai 600003.

3.The Divisional Railway Manager,

Chennai Division,  
Personnel Branch,  
Park Town, Chennai 600003.

4.The Chief Personnel Officer,

Southern Railway, Chennai Division,  
Personnel Branch,  
Park Town, Chennai 600003. ....Respondents

By Advocate Mr. P. Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. Pass an order or direction to the respondent railways to declare that the applicants are entitled to the minimum pay of Rs. 13950/- basic pay + 4800/- grade pay making the basic pay of Rs. 18750/- as per the fixation table with bunching benefits as applicable with effect from 01.01.2006.

Direct the respondents to grant the applicant the arrears of pay from 01.01.2006 as applicable with interest.

Any such further or other order in the above said facts and circumstances of the case and thus render justice.".

3. When the matter came up for consideration, learned counsel for the applicant would submit that the subject matter in this OA is covered by the orders of the Hyderabad Bench of this Tribunal in OA 1447/2014. The applicant will be satisfied if their representations are considered and disposed of in the light of the Hyderabad Bench's decision in the above said OA within a reasonable time frame.

4. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice for the respondents and submits that the respondents have no objection for disposal of the representation of the applicant.

5. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

**"The competent authority is directed to consider the applicant's Annexure A-11 representation dated 09.07.2019 and dispose of the same by passing a speaking order as per the relevant rules and regulations and instructions issued by the Government**

**and in the light of the decision of the Hyderabad Bench  
of this Tribunal in OA 1447/2014, within a period of  
three months from the date of receipt of a copy of this  
order."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**26.09.2019**